

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCHO.A.NO. 86 OF 1992
TxaxNO.

DATE OF DECISION 20.8.1998

Mr. Upendra Narain Rai, Petitioner

Mr. R.V. Deshmukh, Advocate for the Petitioner [s]
Versus

Union of India & Ors. Respondents

Mr. Y.N. Ravani, Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Ramakrishnan, vice Chairman.

The Hon'ble Mr. Laxman Jha, Judicial Member.

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

Mr. Upendra Narain Rai,
Executive Engineer (Electrical),
Telecom Electrical Division,
Jitendra Chambers,
Ashram Road, Ahmedabad - 14.

.... Applicant.

(Advocate: Mr. R.V. Deshmukh)

Versus.

1. Union of India through
The Member Production,
Department of Telecom,
20, Ashoka Road, New Delhi.
2. The Chairman
Telecom Commission,
20, Ashoka Road,
New Delhi.
3. The Sr. Deputy Director General (BW),
Department of Telecommunications,
20, Ashoka Road,
New Delhi.
4. Mr. M.K. Shankugham
S.S.W. (Electric)
912 Devika Tower,
Nehru Place
New Delhi.
5. Mr. Bhoota Singh
Executive Engineer
Mahanagar Telephone Nigam Ltd.,
Telephone Exchange Building,
Prabhadevi, Bombay.
6. Mr. G.R. Pande,
Executive Engineer,
Telecom Electrical Division,
Shillong.

.... Respondents.

(Advocate: Mr. Y.N. Ravani)

ORAL ORDER

O.A.No. 86/1992

Date: 20.8.1998.

Per: Hon'ble Mr. V. Ramakrishnan, Vice Chairman.

Neither the applicant nor his counsel present.
Counsel for the applicant has since been appointed as

a Member of State Tribunal. Notice was issued to the applicant to take necessary action and the same has been duly acknowledged. Despite ~~rec'd~~ ^{rec'd} notice the applicant has not taken steps for alternative representation and nor is he present in person or sent any intimation. In the circumstances, the O.A. is dismissed for default.

LJha
(Laxman Jha)
Member (J)

VRamakrishnan
(V. Ramakrishnan)
Vice Chairman

vtc.

CENTRAL ADMINISTRATIVE TRIBUNAL, DE LHI

(6)

Application No.

04/86/92

of 19

Transfer application No.

Old Write Pet. No.

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 08/9/94

Countersigned.

Section Officer/Court Officer.

624494

Signature of the Dealing Assistant.

MGIPRRND—17 CAT/86—T. S. App.—30-10-1986—150 Pads,

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

19

CAUSE TITLE

AT/86/92

NAME OF PARTIES

Upendra N Rai

VERSUS

6-05 & on.

(12)

.....

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD.

Submitted: C.A.T./JUDICIAL SECTION.

Original Petition No: 86

of

9292

Miscellaneous Petition No: —

of

—

Shri Mr. Narendra Varain Patel Petitioner(s)

Versus.

Mehta Respondent(s).

This application has been submitted to the Tribunal by
Shri _____.

Under Section 13 of the Administrative Tribunal Act, 1985.
It has been scrutinised with reference to the points mentioned in
the check list in the light of the provisions contained in the
Administrative Tribunal Act, 1985 and Central Administrative
Tribunals (Procedure) Rules, 1985.

The Application has been found in order and may be
given to concerned for fixation of date.

The application has not been found in order for the
reasons indicated in the check list. The applicant/Advocate may be advised
to rectify the same within 14 days/draft letter is placed below
for signature. Advocate has mentioned this matter for place
on 10-2-92, the same may be fixed for admission
on 20-2-92.

ASSTT:

BG

S.O.(J):

99/2/92

D.R.(J):

10th feb 92

19-2-92

19-2-92

KNP 181191

(13)

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

APPLICANT(S)

Mr. Pendu Narain Jain

RESPONDENT(S)

Meet Co

PARTICULARS TO BE EXAMINED

ENDORSEMENT AS TO
RESULT OF EXAMINATION.

1. Is the application competent ?

Yes

2. (A) Is the application in the
prescribed form ?

Yes

(B) Is the application in
paper book form ?

Yes

(C) Have prescribed number
complete sets of the
application been filed ?

Yes

3. Is the application in time ?

Yes

If not, by how many days is
it beyond time ?

Yes

Has sufficient cause for not
making the application in
time stated ?

Yes

4. Has the document of authorisation/
Vakalat Namabean filed ?

Yes

5. Is the application accompanied by
D.D./I.P.O. for Rs.50/- ? Number
of D.D./I.P.O. to be recorded.

D.D.O. No 80/191230

6. Has the copy/copies of the order(s)
against which the application is
made, been filed.?

Yes

7. (a) Have the copies of the documents
relied upon by the applicant and
mentioned in the application
been filed ?

Yes

(b) Have the documents referred to
in (a) above duly attested and
numbered accordingly ?

Yes

(c) Are the documents referred to in (a)
above neatly typed in double space ?

Yes

8. Has the index of documents has been
filed and has the paging been done
properly ?

Yes

PARTICULARS TO BE EXAMINED.

ENDORSEMENT TO BE RESULT OF
EXAMINATION.

9. Have the chronological details of representations made and the outcome of such representation been indicated in the application ?

Y

10. Is the matter raised in the application pending before any court of law or any other Bench of the Tribunal ?

Y

11. Are the application/duplicate copy/copies signed. ?

Y

12. Are extra copies of the application with annexures filed ?

- (a) Identical with the Original.
- (b) Defective.
- (c) Wanting in Annexures

No. _____ Page Nos. _____ ?

- (d) Distinctly Typed ?

Y

13. Have full size envelopes bearing full address of the respondents been filed ?

Y

14. Are the given addressed, the registered addressed ?

Y

15. Do the names of the parties stated in the copies, tally with Name(s) those indicated in the application ?

Y

16. Are the translations certified to be true or supported by an affidavit affirming that they are true ?

Y

17. Are the facts for the cases mentioned under item No6 of the application ?

Y

- (a) Concise ?
- (b) Under Distinct heads ?
- (c) Numbered consecutively ?
- (d) Typed in double space on one side of the paper ?

18. Have the particulars for interim order prayed for, stated with reasons ?

Y

checked

9/12/92